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Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): I beg to lay on the Table a copy of the Bureau of Energy Efficiency (Appointment of Members, Manner of filling Vacancies, Fees and Allowances and Procedure for Discharging their Functions) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 537 (E) in Gazette of India dated the 6<sup>th</sup> August, 2007, under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

(Placed in Library. See No. LT 7244/2007)

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): I beg to lay on the Table-

(1) A copy of the Ministers' Residences (Amendment) Rules, 2007, (Hindi and English versions) published in Notification No. G.S.R.137 in Gazette of India dated the 7<sup>th</sup> July, 2007, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

(Placed in Library. See No. LT 7245/2007)

(2) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2004-2005 together with Audit Report thereon, under sub-section (4) of Section 25 of the Delhi Development Act, 1957.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 7246/2007)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of the White Paper (Hindi and English versions) on Disinvestment of Central Public Sector Enterprises (31<sup>st</sup> July, 2007).

(Placed in Library. See No. LT 7247/2007)

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2007-2008.

(Placed in Library. See No. LT 7248/2007)

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): Sir, on behalf of my senior colleague, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) issued under sections 8, 4 and 2(f) of the Delimitation Act, 2002:-

- (i) O.N.193(E) published in Gazette of India dated the 8<sup>th</sup> November 2004, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Goa.
- (ii) O.N.190(E) published in Gazette of India dated the 8<sup>th</sup> October 2004, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the Union Territory of Pondicherry.
- (iii) O.N.3(E) published in Gazette of India dated the 28<sup>th</sup> February 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Tripura.
- (iv) O.N.13(E) published in Gazette of India dated the 13<sup>th</sup> April 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Mizoram.
- (v) O.N.6(E) published in Gazette of India dated the 23<sup>rd</sup> March 2005, regarding determination of

Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Kerala.

- (vi) O.N.35(E) published in Gazette of India dated the 8<sup>th</sup> August 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Rajasthan.
- (vii) O.N.37(E) published in Gazette of India dated the 8<sup>th</sup> August 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of West Bengal.
- (viii) O.N.61(E) published in Gazette of India dated the 12<sup>th</sup> December 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Chhattisgarh.
- (ix) O.N.63(E) published in Gazette of India dated the 12<sup>th</sup> December 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Punjab.
- (x) O.N.24(E) published in Gazette of India dated the 28<sup>th</sup> March 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Maharashtra.
- (xi) O.N.42(E) published in Gazette of India dated the 29<sup>th</sup> August 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Sikkim.
- (xii) O.N.5(E) published in Gazette of India dated the 27<sup>th</sup> January 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the NCT of Delhi.
- (xiii) O.N.38(E) published in Gazette of India dated the 19<sup>th</sup> May 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Gujarat.
- (xiv) O.N.19(E) published in Gazette of India dated the 17<sup>th</sup> March 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Orissa.
- (xv) O.N.62(E) published in Gazette of India dated the 28<sup>th</sup> July 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Uttar Pradesh.
- (xvi) O.N.78(E) published in Gazette of India dated the 4<sup>th</sup> September 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Uttranchal.
- (xvii) O.N.22(E) published in Gazette of India dated the 27<sup>th</sup> March 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Himachal Pradesh.
- (xviii) O.N.105(E) published in Gazette of India dated the 30<sup>th</sup> October 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Haryana.
- (xix) O.N.7(E) published in Gazette of India dated the 22<sup>nd</sup> January 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Andhra Pradesh.

- (xx) O.N.4(E) published in Gazette of India dated the 19<sup>th</sup> January 2007, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Madhya Pradesh.
- (xxi) O.N.28(E) published in Gazette of India dated the 12<sup>th</sup> March 2007, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Meghalaya together with a corrigendum thereto published in Notification No. O.N.89(E) dated the 2<sup>nd</sup> July 2007.
- (xxii) O.N.46(E) published in Gazette of India dated the 23<sup>rd</sup> March 2007, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Karnataka.
- (xxiii) O.N.52(E) published in Gazette of India dated the 5<sup>th</sup> April 2007, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Tamil Nadu.
- (xxiv) O.N.63(E) published in Gazette of India dated the 30<sup>th</sup> April 2007, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Jharkhand.
- (xxv) O.N.79(E) published in Gazette of India dated the 11<sup>th</sup> June 2007, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Bihar.

(Placed in Library. See No. LT 7249/2007)

(2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 10 of the Delimitation Act, 2002:-

- (i) O.N.9(E) published in Gazette of India dated the 31<sup>st</sup> March 2005, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Goa.
- (ii) O.N.10(E) published in Gazette of India dated the 31<sup>st</sup> March 2005, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the Union Territory of Pondicherry.
- (iii) O.N.18(E) published in Gazette of India dated the 12<sup>th</sup> May 2005, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Tripura.
- (iv) O.N.27(E) published in Gazette of India dated the 27<sup>th</sup> May 2005, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Mizoram together with a corrigendum thereto published in Notification No.O.N.34(E) dated 11<sup>th</sup> July 2005.
- (v) O.N.29(E) published in Gazette of India dated the 31<sup>st</sup> May 2005, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Kerala.
- (vi) O.N.4(E) published in Gazette of India dated the 25<sup>th</sup> January 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Rajasthan.
- (vii) O.N.9(E) published in Gazette of India dated the 15<sup>th</sup> February 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of West Bengal.
- (viii) O.N.52(E) published in Gazette of India dated the 2<sup>nd</sup> June 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Chhattisgarh together with a

corrigendum thereto published in Notification No.O.N.71(E) dated the 25<sup>th</sup> August 2006.

- (ix) O.N.58(E) published in Gazette of India dated the 19<sup>th</sup> June 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Punjab.
- (x) O.N.64(E) published in Gazette of India dated the 31<sup>st</sup> July 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Maharashtra.
- (xi) O.N.80(E) published in Gazette of India dated the 4<sup>th</sup> September 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Sikkim.
- (xii) O.N.85(E) published in Gazette of India dated the 20<sup>th</sup> September 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the NCT of Delhi.
  
- (xiii) O.N.121(E) published in Gazette of India dated the 12<sup>th</sup> December 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Gujarat.
- (xiv) O.N.122(E) published in Gazette of India dated the 15<sup>th</sup> December 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Orissa.
- (xv) O.N.123(E) published in Gazette of India dated the 18<sup>th</sup> December 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Uttar Pradesh together with a corrigendum thereto published in Notification No. O.N.50(E) dated the 30<sup>th</sup> March 2007.
- (xvi) O.N.124(E) published in Gazette of India dated the 28<sup>th</sup> December 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Uttranchal.
- (xvii) O.N.2(E) published in Gazette of India dated the 10<sup>th</sup> January 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Himachal Pradesh.
- (xviii) O.N.18(E) published in Gazette of India dated the 15<sup>th</sup> February 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Haryana.
- (xix) O.N.78(E) published in Gazette of India dated the 31<sup>st</sup> May 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Andhra Pradesh.
- (xx) O.N.70(E) published in Gazette of India dated the 14<sup>th</sup> May 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Madhya Pradesh.
- (xxi) O.N.91(E) published in Gazette of India dated the 2<sup>nd</sup> July 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Meghalaya together with a corrigendum thereto published in Notification No. O.N. 104(E) dated the 30<sup>th</sup> July 2007.
- (xxii) O.N.90(E) published in Gazette of India dated the 2<sup>nd</sup> July 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Karnataka.
- (xxiii) O.N.108(E) published in Gazette of India dated the 13<sup>th</sup> August 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Tamil Nadu.
- (xxiv) O.N.110(E) published in Gazette of India dated the 17<sup>th</sup> August 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Jharkhand.
- (xxv) O.N.111(E) published in Gazette of India dated the 17<sup>th</sup> August 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Bihar.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1 and 2) above.

(Placed in Library. See No. LT 7250/2007)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2006-2007.

(Placed in Library. See No. LT 7251/2007)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2006-2007.

(Placed in Library. See No. LT 7252/2007)

**श्री आलोक कुमार मेहता (अमरसीपुर):** सभापति महोदय, परिसीमन आयोग की रिपोर्ट में भौगोलिक और सामाजिक दृष्टिकोण से बहुत सी कमियां हैं, इसलिए इस रिपोर्ट को पुनर्विचार के लिए वापिस लिया जाए।

**ग्रामीण विकास मंत्री (डॉ. सधुवंश प्रसाद सिंह):** सभापति महोदय, मैं नेशनल रिडेबिलिटेज एंड रिसैटलमेंट पोलिसी, 2007 जो 31 अक्टूबर, 2007 के भारत के राजपत्र में अधिसूचना संख्या फा0सं0 26011/4/2007-एलआरडी में प्रकाशित हुई थी, की एक प्रती (हिन्दी तथा अंग्रेजी संस्करण) सभापटल पर रखता हूँ।

(Placed in Library. See No. LT 7253/2007)

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): I beg to lay on the Table-

(1) A copy of the Notification No. S.O. 1693(E) (Hindi and English versions) published in Gazette of India dated the 3<sup>rd</sup> October, 2007, establishing a Quality Review Board consisting of one Chairman and four Members issued under section 29A of the Cost and Works Accountants Act, 1959.

(Placed in Library. See No. LT 7254/2007)

(2) A copy of the Company Law Board (Qualification, Experience and other Conditions of Service of Members) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.588 (E) in Gazette of India dated the 13<sup>th</sup> September, 2007, under sub-section (3) of section 642 of the Companies Act, 1956.

(3) A copy of the Notification No.G.S.R.611(E) (Hindi and English versions) published in Gazette of India dated the 21<sup>st</sup> September 2007, granting the Nidhi Status to the companies mentioned therein, issued under section 620A of the Companies Act, 1956.

(Placed in Library. See No. LT 7255/2007)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY):  
I beg to lay on the Table -

(1) A copy of the Notification No. G.S.R. 548(E) (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> August, 2007 containing corrigendum to the Notification No. G.S.R.450(E) dated the 31<sup>st</sup> July, 2006, issued under National Commission for Protection of Child Rights Rules, 2006.

(Placed in Library. See No. LT 7256/2007)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the Central Adoption Resource Agency, New Delhi, for the year 2000-2001.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 7257/2007)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2004-2005, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Agency, New Delhi, for the year 2004-2005.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library. See No. LT 7258/2007)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2005-2006.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library. See No. LT 7259/2007)

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2007-2008.

(Placed in Library. See No. LT 7260/2007)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table –

(1) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2007, together with Auditor's Report thereon:-

(i) Samastipur Kshetriya Gramin Bank, Samastipur.

(Placed in Library. See No. LT 7261/2007)

(ii) Kalinga Gramya Bank, Cuttack.

(Placed in Library. See No. LT 7262/2007)

(iii) Lucknow Kshetriya Gramin Bank, Sitapur.

(Placed in Library. See No. LT 7263/2007)

(iv) Ratlam – Mandsaur Kshetriya Gramin Bank, Mandsaur.

(Placed in Library. See No. LT 7264/2007)

(v) Chikmagalur – Kodagu Grameena Bank, Chikmagalur.

(Placed in Library. See No. LT 7265/2007)

(vi) Chambal – Gwalior Kshetriya Gramin Bank, Gwalior.

(Placed in Library. See No. LT 7266/2007)

(vii) Tripura Gramin Bank, Agartala.

(Placed in Library. See No. LT 7267/2007)

(viii) Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong.

(Placed in Library. See No. LT 7268/2007)

- (ix) Durg Rajnandgaon Gramin Bank, Rajnandgaon.  
(Placed in Library. See No. LT 7269/2007)
- (x) Saurashtra Gramin Bank, Rajkot.  
(Placed in Library. See No. LT 7270/2007)
- (xi) Andhra Pradesh Grameena Vikas Bank, Warangal.  
(Placed in Library. See No. LT 7271/2007)
- (xii) Ellaquai Dehati Bank, Srinagar.  
(Placed in Library. See No. LT 7272/2007)
- (xiii) Assam Gramin Vikash Bank, Guwahati.  
(Placed in Library. See No. LT 7273/2007)
- (xiv) Dena Gujarat Gramin Bank, Gandhinagar.  
(Placed in Library. See No. LT 7274/2007)
- (xv) Marathwada Gramin Bank, Nanded.  
(Placed in Library. See No. LT 7275/2007)
- (xvi) Baroda Western Uttar Pradesh Gramin Bank, Bareilly.  
(Placed in Library. See No. LT 7276/2007)
- (xvii) Pravatiya Gramin Bank, Chamba.  
(Placed in Library. See No. LT 7277/2007)
- (xviii) Etawah Kshetriya Gramin Bank, Etawah.  
(Placed in Library. See No. LT 7278/2007)
- (xix) Triveni Kshetriya Gramin Bank, Jalaun.  
(Placed in Library. See No. LT 7279/2007)
- (xx) Chaitanya Godavari Grameena Bank, Guntur.  
(Placed in Library. See No. LT 7280/2007)
- (xxi) Kamraz Rural Bank, Sopore.  
(Placed in Library. See No. LT 7281/2007)
- (xxii) Andhra Pragathi Grameena Bank, Kadapa  
(Placed in Library. See No. LT 7282/2007)
- (xxiii) Bangiya Gramin Vikash Bank, Gorabazar.  
(Placed in Library. See No. LT 7283/2007)
- (xxiv) Pallavan Grama Bank, Salem.  
(Placed in Library. See No. LT 7284/2007)
- (xxv) Saptagiri Grameena Bank, Chittoor.  
(Placed in Library. See No. LT 7285/2007)
- (xxvi) Utkal Gramya Bank, Bolangir.  
(Placed in Library. See No. LT 7286/2007)
- (xxvii) Jharkhand Gramin Bank, Ranchi.

(Placed in Library. See No. LT 7287/2007)

(xxviii) Chhattisgarh Gramin Bank, Raipur.

(Placed in Library. See No. LT 7288/2007)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2006-2007, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2006-2007.

(Placed in Library. See No. LT 7289/2007)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.567(E) published in Gazette of India dated the 29<sup>th</sup> August, 2007, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Peroxosulphates, originating in, or exported from, the People's Republic of China and Japan.
- (ii) G.S.R.568(E) published in Gazette of India dated the 29<sup>th</sup> August, 2007, together with an explanatory memorandum rescinding Notification No. 40/2007-Cus. dated the 19<sup>th</sup> March 2007.
- (iii) G.S.R.570(E) published in Gazette of India dated the 31<sup>st</sup> August, 2007, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of phenol originating in, or exported from, Singapore, South Africa and European Union upto 12<sup>th</sup> August 2008 at the rates recommended by the Designated Authority.
- (iv) G.S.R.571(E) and G.S.R.572(E) published in Gazette of India dated the 3<sup>rd</sup> September, 2007, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Paracetamol, originating in, or exported from the People's Republic of China at the rates recommended by the Designated Authority in final findings of Sunset Review Investigation.
- (v) G.S.R.599(E) published in Gazette of India dated the 14<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports into India of ductile iron pipes, originating in, or exported from the China PR, at the specified rates (based on final findings) of the Designated Authority.
- (vi) G.S.R.600(E) published in Gazette of India dated the 14<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Phosphoric Acid, originating in, or exported from, the People's Republic of China and imported into India.
- (vii) G.S.R.605(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of phenol, originating in, or exported from, the United States of America, Korea RP, or Taiwan and imported into India.
- (viii) G.S.R.625(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 37/2004-Cus. dated the 20<sup>th</sup> February, 2004.
- (ix) G.S.R.626(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to rescind the Notification No. 66/2007-Cus. dated the 9<sup>th</sup> May, 2007.
- (x) G.S.R.627(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports into India of pre-sensitized



positive off-set aluminium plates originating in or exported from Bulgaria, China PR, Malaysia, Singapore and South Korea at specified rates, based on final findings of the Designated Authority.

- (xi) G.S.R.651(E) published in Gazette of India dated the 9<sup>th</sup> October, 2007, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of acrylo-nitrile butadiene rubber from Korea R.P. and Germany, upto and inclusive of 9<sup>th</sup> October, 2008, pending the outcome of sunset review investigations by the designated authority.

(Placed in Library. See No. LT 7290/2007)

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.583(E) published in Gazette of India dated the 11<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to give effect to customs duty concessions on specified items agreed to by India under the India-Chile Preferential Trading Agreement which was signed on 8<sup>th</sup> March 2006.
- (ii) G.S.R.598(E) published in Gazette of India dated the 14<sup>th</sup> September, 2007, together with an explanatory memorandum prescribing a mechanism for refund of the 4% additional duty of customs levied on imports in lieu of VAT/sales tax subject, inter alia, to the condition that on resale, appropriate VAT/sales tax is paid on such imported goods.

(Placed in Library. See No. LT 7291/2007)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R.601(E) published in Gazette of India dated the 17<sup>th</sup> September, 2007, together with an explanatory memorandum seeking the exempt, by way of refund of service tax paid, the taxable services mentioned therein received by exporters, which are not in the nature of "input services" but could be linked to export goods, from the whole of the Service Tax leviable thereon subject to certain conditions.
- (ii) G.S.R.645(E) published in Gazette of India dated the 6<sup>th</sup> October, 2007, together with an explanatory memorandum seeking the exempt, by way of refund of service tax paid, the taxable services mentioned therein received by exporters, which

are not in the nature of "input services" but could be linked to export goods, from the whole of the Service Tax leviable thereon.

(Placed in Library. See No. LT 7292/2007)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The CENVAT Credit (Ninth Amendment) Rules, 2007, published in Notification No. G.S.R.596(E) in Gazette of India dated the 14<sup>th</sup> September, 2007, together with an explanatory memorandum.
- (ii) The Central Excise (Fourth Amendment) Rules, 2007, published in Notification No. G.S.R.597(E) in Gazette of India dated the 14<sup>th</sup> September, 2007, together with an explanatory memorandum.
- (iii) G.S.R.610(E) published in Gazette of India dated the 20<sup>th</sup> September, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated 1<sup>st</sup> March, 2006.
- (iv) G.S.R.652(E) published in Gazette of India dated the 9<sup>th</sup> October, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated 1<sup>st</sup> March, 2006.

(Placed in Library. See No. LT 7293/2007)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the

Regional Rural Banks Act, 1976:-

(i) The Chhattisgarh Gramin Bank (Officers and Employees) Service Regulations, 2007, published in Notification No. 26 in the weekly Gazette of India dated the 30<sup>th</sup> June, 2007.

(ii) The Baroda Western Uttar Pradesh Gramin Bank (Officers and Employees) Service Regulations, 2006, published in Notification No. 22 in the weekly Gazette of India dated the 2<sup>nd</sup> June, 2007.

(8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 7294/2007)

(9) A copy each of the following Notifications (Hindi and English versions) issued under sections 23A and 23D of the Regional Rural Banks Act, 1976:-

(i) S.O.1485(E) published in Gazette of India dated the 31<sup>st</sup> August, 2007, regarding Amalgamation of Puri Gramya Bank and Dhenkanal Gramya Bank.

(ii) S.O.1564(E) published in Gazette of India dated the 18<sup>th</sup> September, 2007, regarding dissolution of Puri Gramya Bank and Dhenkanal Gramya Bank.

(Placed in Library. See No. LT 7295/2007)

(10) A copy each of the Annual Report (Hindi and English versions) of the Canara Bank, Bangalore, and the United Bank of India, Kolkata, for the year 2006-2007, together with Audited Accounts, under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980.

(Placed in Library. See No. LT 7296/2007)

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**12.02 hrs.**